

in West Bengal basin. But experts of many countries, including soviet Union, and also some geologists of our country have given their view that there are enough deposits of oil and carbon gas in West Bengal basin.

This is further proved by the fact that the intention of the ONGC is to ask for the global bid for giving it to the multi-national oil corporations in West Bengal where the ONGC wants to stop the exploration work. But those areas are being offered through global bid for international petroleum companies. This means that these areas have got the possibility of oil reserve.

I want that the Government of India should make a statement regarding the possibilities of reserves in West Bengal basin and the Government should reconsider their decision and re-employ those 600 workers in West Bengal projects immediately.

Today the entire West Bengal people who are enraged about the ONGC project have struck work. They will continue this strike tomorrow also. This is a two day token strike to draw the attention of the Minister. I hope he would respond today, if not sometime later.

MR. DEPUTY SPEAKER: Some more names could not be called because it is already well past one o'clock. We shall now go to the next item. Papers to be laid on the Table.

SHRI ANBARASU ERA (Madras Central): The same list may be carried for tomorrow also without fresh notices.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Are we to understand that the list will be carried for tomorrow?

MR. DEPUTY SPEAKER: Let us see.

13.03 hrs.

## PAPERS LAID ON THE TABLE

[English]

**Review on the Working of Annual Report and Water and Power Consultancy Services (India Ltd. New Delhi for 1990-91**

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) A Statement regarding Review by the Government on the working of the water and Power Consultancy Services (India) Limited, New Delhi, for the year 1990-91.
- (2) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. (Placed in Library see No. LT-808/91)

**Annual Report and Review on the Working of Oil and Natural Gas Commission for 1989-90 and Statement for Delay in Laying these Papers**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR): Sir, I beg to lay on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Oil and Natural Gas Commission for the year the year 1989-90 along with Audited Accounts and of its subsidiary viz., ONGC Videsh Limited for the year 1989-90 under sub-section (3) of section 23 read with sub-section (4) of sec-

- tion 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1989-90 and of its subsidiary viz. LNGC Videsh Limited for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT- 809/91]

#### **Notifications under Essential Commodities Act. 1955**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential commodities Act, 1955:-

- (1) The Fertiliser (Control) (Fourth Amendment) Order, 1991 published in Notification No. S.O. 795 (E) in Gazette of India dated the 22nd November, 1991.
- (2) S.O. 796 (E) published in Gazette of India dated the 22nd November, 1991 fixing fees for obtaining certificates for sale of fertilisers for industrial purposes. [Please in Library. See No. LT - 810/91]

#### **Notification under Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948**

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUNDA): Sir, I beg to lay on the Table a copy each of the following notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provision Act, 1948:-

- (1) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1991 published in Notification No. G.S.R. 505 in Gazette of India dated the 7th September, 1991.
- (2) The Coal Mines Provident Fund (Amendment) Scheme, 1991 published in Notification No. G.S.R. 506 in Gazette of India dated the 7th September, 1991.
- (3) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1991 published in Notification No. G.S.R. 507 in Gazette of India dated the 7th September, 1991. [Please in Library. See No. LT-811/91]

13.05 hrs

#### **MESSAGES FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Ports (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 3rd December, 1991."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi High Court (Amendment) Bill, 1991, which has been passed by the Rajya Sabha, at its sitting held on the 3rd December, 1991."